

(J.H.C. Sch. 1-7)
From:
Jitendra Prasad Singh,
Registrar (Administration),
High Court of Jharkhand,
Ranchi.

☎ : Office – 0651-2481449
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File No. XXII(6)/1/2018-19/Apptt.
Letter No. _____/Apptt.
Dated: _____

To,

**All the Principal District & Sessions Judges of the State of Jharkhand
including the Judicial Commissioner, Ranchi.**

Sub: - Nomination of the District & Addl. Sessions Judge –I including the Addl. Judicial Commissioner –I, Ranchi as well as the Principal Magistrate (J.J. Board) for attending two days (C-VI) Conference on Crime against Children & Women, Prevention of Atrocities Act scheduled to be held on 18th & 19th January, 2020 at the Judicial Academy Jharkhand, Ranchi.

Sir/Madam,

I am directed to inform that the Court has been pleased to nominate all the District & Addl. Sessions Judge –I including the Addl. Judicial Commissioner –I, Ranchi as well as all the Principal Magistrate (J.J. Board) for attending two days (C-VI) Conference on Crime against Children & Women, Prevention of Atrocities Act scheduled to be held on 18th & 19th January, 2020 at the Judicial Academy Jharkhand, Ranchi.

Accordingly, you are requested to direct the District & Addl. Sessions Judge –I / the Addl. Judicial Commissioner –I as well as the Principal Magistrate (J.J. Board) of your Judgeship to attend the aforesaid Conference.

The topics proposed to be covered in Conference are:-

- Latest Judgements and Directions of Hon'ble Court
- PC & PNDT Act (Prohibition of Sex Selection 1994) with Amendment Rules 2012
- Challenges under J.J. Act
- Prevention of Children from Sexual Offences Act
- Prevention of Witch Craft Act (A special reference to the State of Jharkhand)
- Sexual Harassment of Women at Workplace (Prevention, Prohibition & Redressal) Act 2013
- Child Labour (Prohibition & Regulation) Act
- Victimology
- Role of Special Courts in Trial of SC-ST Cases in light of 2015 Amendments
- Witness Protection

You are also requested to communicate the District & Addl. Sessions Judge –I / the Addl. Judicial Commissioner –I as well as the Principal Magistrate (J.J. Board) of your Judgeship to report at the Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi on 18.01.2020 at 9:30 A.M. in proper dress with relevant books.


I am further directed to inform that the arrangement for stay for the participants have been made in Hostels at Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi from the evening of 17th January, 2020 till the evening of 19th January, 2020.

Yours faithfully,
Sd/- **J.P. Singh**
Registrar (Administration)

Memo No. 3875 /Apptt.

Dated, Ranchi, the 15/10/2019

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter No. 2586/JAJ dated 13.09.2019 / the Member Secretary, JHALSA / the C.P.C. /c, e-Courts Project, J.H.C., Ranchi for information and getting uploaded the letter on the Court's website.


15/10/19

Registrar (Administration)